



**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH**

**Hearing by Video Conferencing**

**O.A. No.060/00661/2020**

Chandigarh, this the 22<sup>nd</sup> of September, 2020

**HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J)  
HON'BLE MS. AJANTA DAYALAN, MEMBER (A)**

Sohan Lal Saharan, Associate Professor, Chandigarh College of Architecture, Sector 12, Chandigarh (U.T.)-160012. Group 'A'

**....Applicant**

(BY: Mr. S.S. Pathania, Advocate)

**Versus**

1. Administrator Chandigarh Administration through Secretary Technical Education, Union Territory, Chandigarh – 160009.
2. Dr. (Mrs.) Sangeeta Bagga Mehta, HOD-cum-Acting Principal, Chandigarh College of Architecture, Sector 12, Chandigarh (UT)- 160012.

**... .Respondents**

**O R D E R(Oral)**

**SANJEEV KAUSHIK, MEMBER (J):**

1. Applicant is before this Court challenging the tentative seniority list (Annexures A-12 and A-13).
2. Heard Mr. S.S. Pathania, learned counsel for the applicant. He argued that the person junior to the applicant, as per seniority list dated 12.01.2006, has been considered



for promotion to the post of Lecturer, therefore, the applicant is entitled for consideration for such promotion. However, vide tentative seniority list dated 30.01.2019 (Annexure A-13, the applicant has been placed below the persons who were otherwise shown junior to him in the seniority list dated 12.01.2006, which is arbitrary and illegal. Applicant has also filed objection dated 18.02.2019 (Annexure A-14) against the tentative seniority list which, as per submissions of the learned counsel, is pending consideration as the respondents have not yet issued final seniority list.

3. We are not inclined to entertain the O.A. being premature as no final seniority list has yet been issued and it is directed against a tentative seniority list only.

4. At this stage, learned counsel prays that since the applicant is due to retire within five years, a direction be issued to the respondents to finalize the seniority list expeditiously.

5. Considering the fact that the applicant has already filed objections against the tentative seniority list, we dispose of the O.A. with a direction to the respondents to take a call and finalize the seniority list after dealing with the objections raised there against. The needful be done as expeditiously as possible.

6. Needless to mention, the disposal of the O.A. shall not be construed as an expression of any opinion on the merit of the case. No costs.



**(AJANTA DAYALAN)**  
**MEMBER (A)**

**(SANJEEV KAUSHIK)**  
**Member (J)**

Place: Chandigarh  
Dated: 22.09.2020

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